

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH.

No. O.A. 850 of 1996.

Present : Hon'ble Dr. B. C. Sarma, Member (A)

D. RAMAMURTY ... applicant.

Vs.

1. Union of India, through the  
General Manager, S.E.Railway,  
Garden Reach, Calcutta-43.

2. Chief Area Manager, S.E.Railway,  
Shalimar.

... Respondents.

For applicant : Mr. B.C.Sinha, Counsel.

For respondents : Ms. B. Ray, Counsel.

Heard on: 20.2.97 :: Ordered on : 20.2.97.

O R D E R

When the hearing of the matter was taken up, Mr.B.C. Sinha, 1d. counsel for the applicant, submitted that the applicant expired and, hence, the application may be treated as abated. The application is thus disposed of as abated without passing any order as regards costs. Mr.B.Ray, 1d. counsel, is present for the respondents.



( B.C. Sarma )  
MEMBER (A)